

(2019) 02 DEL CK 0278

In the Delhi High Court

Case No : Transfer Petition (C) No.181 Of 2018

Virendra Gaur

APPELLANT

Vs

Subhash Chander Tandon (Deceased) Thr Lrs

RESPONDENT

Date of Decision : 15-02-2019

Acts Referred:

Citation : (2019) 02 DEL CK 0278

Hon'ble Judges : Vinod Goel, J

Bench : Single Bench

Advocate : R.C. Pathak, H. Rehman, Raj Kumar, Sidharth Joshi, Yukta Singh

Final Decision : Disposed Off

Judgement

1. By this petition, the petitioner seeks transfer of petition being RC/ARC No.937/2016; titled as Virendra Gaur Vs. Subhash Chander Tandon (since deceased) represented through his legal heirs from the court of Ms. Harleen Singh, Senior Civil Judge-cum-Rent Controller, East District, Karkardooma Courts, Delhi, to the Court of Rent Controller/Additional Rent Controller, Shahdara, Karkardooma, Delhi.

2. It is submitted by the learned counsel for the petitioner that the property in question falls in Shahdara District.

3. The learned counsel for the respondents No.1 and 2 has no objection as the property in question is situated in Shahdara District.

4. In the circumstances, petition being RC/ARC No.937/2016) is withdrawn from the court of Ms. Harleen Singh, learned Senior Civil Judge-cum-Rent Controller, East District, Karkardooma Courts, Delhi, and is transferred to the court of learned Rent Controller, Shahdara District, Karkardooma Court, Delhi for disposal in accordance with law.

5. The transfer petition is disposed of accordingly. The parties are directed to appear before the learned Rent Controller, Shahdara District, Karkardooma

Court, Delhi on 07.03.2019.